

**IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ' A ' Bench, Hyderabad**

**Before Smt. P. Madhavi Devi, Judicial Member
AND
Shri S.Rifaur Rahman, Accountant Member**

ITA No.991/Hyd/2018
(Assessment Year:2013-14)

Dy. Commissioner of Income Tax, International Taxation-1, Hyderabad (Appellant)	Vs	M/s. Energy Solutions International Inc. C/o. BMR & Associates LLP, CA Chennai PAN:AACCE6415G (Respondent)
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For Revenue:	Shri C.V. Pawan Kumar, DR
For Revenue :	Shri Nithin

Date of Hearing:	02.04.2019
Date of Pronouncement:	09.04.2019

ORDER

Per Smt. P. Madhavi Devi, J.M.

This is Revenue's appeal for the A.Y 2013-14 against the order of the CIT (A)-10, Hyderabad, dated 19.02.2018. At the time of hearing the learned DR has filed a letter of the Dy. CIT-I Hyderabad, dated 27.12.2018 seeking permission to withdraw the appeal. The contents of the letter are as under:

"Sub: Withdrawal of appeal pending before Hon'ble ITAT, Hyderabad in the case of M/s. Energy Solutions Inc, USA – A.Ys 2013-14, PAN-AACCE6415G – request reg.

Ref: CIT (IT&TP) Hyderabad letter F.No.CIT (IT&TP)/4/ITAT/2018-19 dated 31.10.2018 for A.Y 2013-14.

It is submitted that appeal is pending before Hon'ble ITAT in the case of M/s. Energy Solutions Inc, USA for the A.Y 2013-14 (PAN: AACCE6415G) vide ITA

No.991/Hyd/2018. In view the CBDT Circular No.03/2018 in F.No.279/Misc.142/2007-ITJ(Pt.) dated 20/08/2018, a proposal seeking approval of the CIT (IT&TP), Hyderabad was submitted for withdrawal of appeal pending before Hon'ble ITAT since the tax effect involved is less the prescribed monitory limit. The learned CIT (IT&TP), Hyderabad, vide letter referred above, has accorded permission for withdrawal of the appeal.

In the light of the above, it is requested that the following appeal pending before Hon'ble ITAT may kindly be withdrawn.

<u>Name of the cases</u>	<u>A.Y</u>	<u>Appeal No.</u>
Energy Solutions Inc	2013-14	ITA No.992/Hyd/2018

Yours faithfully,
Sd/-
Satya Pinisetty)
Dy.CIT-I (International Taxation)
Hyderabad”

2. Taking the same into consideration, the Revenue's appeal is dismissed as withdrawn.
3. In the result, Revenue's appeal is dismissed.

Order pronounced in the Open Court on 9th April, 2019.

Sd/-
(S.Rifaur Rahman)
Accountant Member

Sd/-
(P. Madhavi Devi)
Judicial Member

Hyderabad, dated 9th April, 2019.

Vinodan/sps

Copy to:

- 1 Dy. CIT-I, International Taxation, 5th Floor, Aayakar Bhavan, Basheerbagh, opp: LB Stadium, Hyderabad 500004
- 2 M/s. Energy Solutions International Inc. C/o BMR & Associates LLP, C.A. “Sudha Centre”, 2nd floor, Dr. Radha Krishnan Salai, Mylapore, Chennai 600004
- 3 CIT (A)-10 Hyderabad
- 4 CIT – (IT & TP) Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order